GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO-1363

ANSWERED ON- 31/07/2025

APPOINTMENT OF PAKISTAN AS CHAIR OF SANCTIONS COMMITTEE IN UNSC

1363. SHRI GOLLA BABURAO

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

- (a) whether it is a fact that Pakistan has been appointed as Chair of the Sanctions Committee against Taliban and Vice-Chair of counter-terrorism panel of the UNSC;
- (b) how Pakistan was allowed to Chair in view of Pakistan being the epicenter of terrorism;
- (c) the details of countries that have concurred these appointments and reasons therefor;
- (d) details of resolutions that Pakistan is going to oversee with these positions;
- (e) whether it will help Pakistan to project India as a source of terrorism in Balochistan; and
- (f) if so, how Government is planning to address the above issues?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH)

(a) to (f) The allocation of chairships and vice-chairships for Security Council subsidiary bodies is a routine annual exercise, traditionally based on consensus among its members. As per established practice, all chair and most vice-chair positions are offered to non-permanent members. In 2025, allocations were made for around 24 subsidiary bodies.

Pakistan is a non-permanent member of the UN Security Council for the 2025–26 term. It has been appointed Chair of the UNSC 1988 (Taliban) Sanctions Committee for 2025, and Vice Chair of the UNSC 1373 Counter-Terrorism Committee for 2025, along with Russia and France.

As Chair of the UNSC 1988 Sanctions Committee, Pakistan's role is primarily to convene and facilitate meetings and coordinate among members to implement the Committee's mandate under Resolution 1988 (2011). All decisions are taken by consensus. As Vice-Chair of the Counter-Terrorism Committee, Pakistan's role is largely ceremonial, limited to assisting the Chair with logistical and procedural preparations to ensure the Committee functions smoothly.

Positions within the subsidiary bodies of the Security Council are primarily intended to support the implementation of mandates set out in relevant UNSC resolutions. As decisions in these bodies are taken by consensus, no individual member can unilaterally influence the agenda or contents.
